#### NON-REPORTABLE

# IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 4019 OF 2018
[@ SPECIAL LEAVE PETITION (C) NO. 15009 OF 2016]

SIRI NIVASAM MUTUAL AIDED HOUSE BUILDING SOCIETY LTD. & ORS.

Appellant(s)

VERSUS

STATE OF ANDHRA PRADESH & ORS.

Respondent(s)

WITH

CIVIL APPEAL NO. 4023 OF 2018
[@ SPECIAL LEAVE PETITION (C) NO. 16231 OF 2016]

CIVIL APPEAL NO.4020 OF 2018
[@ SPECIAL LEAVE PETITION (C) NO. 15014 OF 2016]

CIVIL APPEAL NO.4021-4022 OF 2018
[@ SPECIAL LEAVE PETITION (C) NO. 15102-15103 OF 2016]

CIVIL APPEAL NO.4027-4028 OF 2018
[@ SPECIAL LEAVE PETITION (C) NO. 25936-25937 OF 2016]

CIVIL APPEAL NO. 4033-4035 OF 2018
[@ SPECIAL LEAVE PETITION (C) NO. 25927-25929 OF 2016]

CIVIL APPEAL NO.4036-4037 OF 2018
[@ SPECIAL LEAVE PETITION (C) NO. 25925-25926 OF 2016]

CIVIL APPEAL NO.4024-4025 OF 2018
[@ SPECIAL LEAVE PETITION (C) NO.23796-23797 OF 2016]

CIVIL APPEAL NO. 4032 OF 2018
[@ SPECIAL LEAVE PETITION (C) NO. 23822 OF 2016]

CIVIL APPEAL NO. 4026 OF 2018
[@ SPECIAL LEAVE PETITION (C) NO. 22393 OF 2016]

CIVIL APPEAL NO. 4029 OF 2018
[@ SPECIAL LEAVE PETITION (C) NO. 22794 OF 2016]

CIVIL APPEAL NO. 4030 OF 2018
[@ SPECIAL LEAVE PETITION (C) NO. 23814 OF 2016]

CIVIL APPEAL NO. 4031 OF 2018
[@ SPECIAL LEAVE PETITION (C) NO. 23811 OF 2016]

CIVIL APPEAL NO. 4061 OF 2018
[@ SPECIAL LEAVE PETITION (C) NO. 34468 OF 2016]

CIVIL APPEAL NO. 4040 OF 2018
[@ SPECIAL LEAVE PETITION (C) NO.25089 OF 2016]

CIVIL APPEAL NO. 4039 OF 2018
[@ SPECIAL LEAVE PETITION (C) NO. 25074 OF 2016]

CIVIL APPEAL NO. 4044 OF 2018
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[@ SPECIAL LEAVE PETITION (C) NO. 10558 OF 2018]
[DIARY NO. 13921 OF 2018]

CIVIL APPEAL NO. 4119 OF 2018
[@ SPECIAL LEAVE PETITION (C) NO. 18215 OF 2017]

## JUDGMENT

## KURIAN, J.

- 1. Diary No. 13921 of 2018 and SLP (C) No. 18215 of 2017 are taken on record. Permission to file Special Leave Petition(s) is granted.
- 2. Delay condoned. Leave granted.
- 3. In all these cases, the appellants are aggrieved since they have not been permitted to effect registration of the transfer of their property. According to the learned counsel appearing for the State, the property concerned as per Section 22 A (1)

- (a) to (d) of Registration Act, 1908 (in short, "the Act") appears either in the list published on the website or in the notification under Section 22 A (1) (e). Sh. V.V.S.Rao, learned senior counsel, points out that the people in the rural areas in the State may not have access to the website. The learned counsel for the State points out that a copy of the list is available also with all the Sub-Registrars across the State. Therefore, it is open to the appellants to verify whether they are either in the list prepared by the authorities concerned or as notified in terms of Section 22A(1) (e) of the Act.
- 4. The Full Bench of the Andhra Pradesh High Court, in the impugned Judgment, had formulated the following two questions:-
  - "1. What are the pre-requisites that are to be satisfied for applying any one or more of clauses (a) to (e) of Section 22-A(1) of the Registration Act to any document dealing with alienation or transfer by way of sale, agreement of sale, gift, exchange or lease etc. in respect of immovable property presented for registration?
  - 2. Under what circumstances, the act of the Registering authority concerned (District Registrar or Sub-Registrar) in refusing from registration of the aforementioned document/s by applying any one or more of the prohibitory clauses

(a) to (e) under Section 22-A(1) of the Registration Act can be said to be justified?"

The above questions have been answered as follows:-

- "(i) The authorities mentioned in the guidelines, which are obliged to prepare lists of properties covered by clauses (a) to (d), to be sent to the registering authorities under the provisions of Registration Act, shall clearly indicate the relevant clause under which each property is classified.
- (ii) Insofar as clause (a) is concerned, the concerned District Collectors shall also indicate the statute under which a transaction and its registration is prohibited. Further in respect of the properties covered under clause (b), they shall clearly indicate which of the Governments own the property.
- (iii) Insofar as paragraphs (3) and (4) in the Guidelines, covering properties under clause (c) and (d) are concerned, authorities contemplated therein shall also forward to the registering authorities, along withlists, extracts of registers/gazette if property is covered by either endowment or wakf, and declarations/orders made under the provisions of Ceiling Acts if the property is covered under clause (d). (iv) The authorities forwarding the lists of properties/lands to the registering authority shall also upload the same to

the website of both the Governments, namely igrs.ap.gov.in of the State of Andhra Pradesh and registration. telangana.gov.in of the State Telangana. If there is any change in the website, the State Governments indicate the same to all concerned, may by issuing a press note or advertisement in prominent daily news papers.

- (v) No notification, contemplated by sub-section (2) of Section 22A, is necessary with respect to the properties falling under clauses (a) to (d) of sub-section (1) of Section 22-A.
- (vi) The properties covered under clause (e) of Section 22-A shall be notified in official gazette of the the Governments and shall be forwarded, along with the list of properties, and a copy of the relevant notification/gazette, to the concerned registering authorities under the provisions of Registration Act and shall also place the said notification/gazette the on aforementioned websites of both the State Governments. The Registering authorities shall make available a copy of Notification/Gazette on an application made by an aggrieved party.
- (vii) The registering authorities would be justified in refusing registration of documents in respect of the properties covered by clauses (a) to (d) of sub-section (1) of Section 22-A provided

the authorities contemplated under the guidelines, as aforementioned, have communicated the lists of properties prohibited under these clauses.

- (viii) The concerned authorities, which are obliged to furnish the lists of properties covered by clauses (a) to (d) of sub-section (1) of Section 22-A, and the concerned Registering Officers shall follow the guidelines scrupulously.
- (ix) It is open to the parties to document, if the relevant property/land finds place in the list of properties covered by clauses (a) to (d) sub-section (1) of Section 22-A, to apply deletion from for its the list modification thereof, to the concerned authorities as provided for in quidelines. The concerned authorities are obliged to consider the request in proper perspective and pass appropriate order within six weeks from the date of receipt of the application and make its copy available to the concerned party.
- (x) The redressal mechanism under Section 22-A(4) shall be before the Committees to be constituted by respective State Governments as directed in paragraph-35.1 above. The State Governments shall constitute such committees within eight weeks from the date of pronouncement of this judgment.
- (xi) Apart from the redressal mechanism,
  it is also open to an aggrieved person to

approach appropriate forum including Civil Court for either seeking appropriate declaration or deletion of his property/land from the list of prohibited properties or for any other appropriate relief.

(xii) The directions issued by learned single Judges in six judgments referred to above or any other judgments dealing with the provisions of Section 22-A, if are inconsistent with the observations made directions issued or in this judgment, it is made clear that the observations made and directions issued in this judgment shall prevail and would be binding on the parties including the authorities registering under Registration Act or Government officials or the officials under the Endowments Act, Wakf Act and Ceiling Acts.

(xiii) If the party concerned seeks extracts of the list/register/gazette of properties covered by clauses (a) to (e) of Section 22-A (1), received by the registering officer on the basis of which he refused registration, it shall be furnished within 10 days from the date of an application made by the aggrieved party.

(xiv) Registering officer shall not act and refuse registration of a document in respect of any property furnished to him directly by any authority/officer other than the officers/authorities mentioned in the Guidelines.

- Mere registration of a document (xv) shall not confer title on the vendee/alienee, if the property is otherwise covered by clauses (a) to (e), but did not find place in the lists furnished by the concerned authorities to the registering officers. In such cases, remedy the only available to authorities under clauses (a) to (e) of sub-section (1) of Section 22-A is to approach appropriate forums for appropriate relief."
- 5. After issuing the above directions, the matters have been remitted to the Bench concerned for considering other issues including the validity of Section 22A of the Act.
- The learned counsel for the State points out that the main issue pending before the High Court is the vires of Section 22A of the Act. All the contentions now sought to be raised by the appellants are, in fact, the subject matter of the challenge before the However, we find that some of the High Court. appellants before this Court are not parties before the High Court. Since the main issue is pending before the High Court, we deem it appropriate remit these matters to the High Court. Those persons who are parties before this Court, but not parties to the pending writ petitions in the High Court, may get themselves impleaded by way of appropriate application(s) for impleadment/intervention etc, or

may even file fresh writ petitions.

- We note that in all these appeals, registration has been permitted making it subject to the result of the appeals with a further condition that no further registration shall take place without permission from It is ordered that the registration the Court. already permitted by this Court shall be treated as a provisional registration subject to the result of the writ petitions now pending before the High Court. make it clear that merely because a provisional registration has been permitted, the parties shall not claim any additional equity. We further make it clear that without express permission from the High Court, there shall be no further transfer. In order to avoid further difficulty to the similarly situated people, we make it clear that it will be open to them to approach the High Court and seek appropriate and similar interim orders regarding transfers during the pendency of the writ petitions.
- 8. The learned senior counsel has pointed out that the same mechanism for redressal under Section 22 A (1)(e) may be made applicable as far as the grievance in respect of Section 22A(1)(a) to (d) is concerned. It is pointed out that even in respect of the orders which have otherwise become final, they would be relegated to the same authority and will be subject to further revision/appeal etc. This is also a

matter to be considered by the High Court when the writ petitions are finally heard. Therefore, we permit the parties to raise this contention also before the Bench concerned while considering the vires of the Section, in order to reach a workable solution. The Court may consider the issue on its own merit and the impugned order shall not stand in that way.

- 9. We further make it clear that we have not otherwise considered the matter on merits.
- 10. In view of the above, the appeals are disposed of.

	[ KURIAN JOSEPH ]	
[	MOHAN M. SHANTANAGOUDAR	

New Delhi; April 19, 2018. ITEM NO.7 + 11 COURT NO.5 SECTION XII-A

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15009/2016

(Arising out of impugned final judgment and order dated 23-12-2015 in WA No. 343/2015 passed by the High Court Of Judicature At Hyderabad For The State Of Telangana And The State Of Andhra Pradesh)

SIRI NIVASAM MUTUAL AIDED HOUSE BUILDING SOCIETY LTD. & ORS.

Petitioner(s)

**VERSUS** 

STATE OF ANDHRA PRADESH & ORS.

Respondent(s)

WITH

SLP(C) No. 5334/2017 (XII-A)

SLP(C) No. 5325/2017 (XII-A)

SLP(C) No. 3622/2017 (XII-A)

SLP(C) No. 5338/2017 (XII-A)

SLP(C) No. 5321/2017 (XII-A)

SLP(C) No. 6760/2018 (XII-A)

SLP(C) No. 9421/2017 (XII-A)

SLP(C) No. 7589/2017 (XII-A)

S.L.P.(C)...CC No. 8414/2017 (XII-A)

SLP(C) No. 12758/2017 (XII-A)

SLP(C) No. 12359/2017 (XII-A)

SLP(C) No. 12794/2017 (XII-A)

SLP(C) No. 12416/2017 (XII-A)

SLP(C) No. 12757/2017 (XII-A)

SLP(C) No. 12795/2017 (XII-A) ( and IA No.100226/2017-impleading party) S.L.P.(C)...CC No. 8836/2017 (XII-A)

- S.L.P. (C) ... CC No. 8877/2017 (XII-A)
- SLP(C) No. 15463/2017 (XII-A)
- S.L.P.(C)...CC No. 9018/2017 (XII-A)
- S.L.P.(C)...CC No. 9034/2017 (XII-A)
- SLP(C) No. 15464/2017 (XII-A)
- SLP(C) No. 15466/2017 (XII-A)
- SLP(C) No. 15467/2017 (XII-A)
- SLP(C) No. 16231/2016 (XII-A)
- SLP(C) No. 15014/2016 (XII-A)
- (I.A NO. 35160 of 2016)
- SLP(C) No. 15102-15103/2016 (XII-A)
- SLP(C) No. 25936-25937/2016 (XII-A)
- SLP(C) No. 25927-25929/2016 (XII-A)
- SLP(C) No. 25925-25926/2016 (XII-A)
- SLP(C) No. 23796-23797/2016 (XII-A)
- SLP(C) No. 23822/2016 (XII-A)
- SLP(C) No. 22393/2016 (XII-A)
- SLP(C) No. 22794/2016 (XII-A)
- SLP(C) No. 23814/2016 (XII-A)
- SLP(C) No. 23811/2016 (XII-A)
- SLP(C) No. 34468/2016 (XII-A)
- SLP(C) No. 25089/2016 (XII-A)
- SLP(C) No. 25074/2016 (XII-A)
- SLP(C) No. 26760/2016 (XII-A)
- SLP(C) No. 25128/2016 (XII-A)
- SLP(C) No. 25127/2016 (XII-A)
- SLP(C) No. 24559/2016 (XII-A)

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SLP(C) No. 26945/2016 (XII-A)
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- SLP(C) No. 29206/2016 (XII-A)
- SLP(C) No. 29171/2016 (XII-A)
- SLP(C) No. 28587/2016 (XII-A)
- SLP(C) No. 29198/2016 (XII-A)
- SLP(C) No. 29175/2016 (XII-A)
- SLP(C) No. 29177/2016 (XII-A)
- SLP(C) No. 29205/2016 (XII-A)
- SLP(C) No. 30598/2016 (XII-A)
- SLP(C) No. 30603-30605/2016 (XII-A)
- SLP(C) No. 34466/2016 (XII-A)
- SLP(C) No. 34471/2016 (XII-A)
- SLP(C) No. 34467/2016 (XII-A)
- SLP(C) No. 34472/2016 (XII-A)
- SLP(C) No. 33342/2016 (XII-A)
- SLP(C) No. 34476/2016 (XII-A)
- SLP(C) No. 34479/2016 (XII-A)
- SLP(C) No. 34477/2016 (XII-A)
- SLP(C) No. 34478/2016 (XII-A)
- SLP(C) No. 34473/2016 (XII-A)
- SLP(C) No. 36568/2016 (XII-A)
- SLP(C) No. 35767/2016 (XII-A)
- SLP(C) No. 34474/2016 (XII-A)
- SLP(C) No. 35785/2016 (XII-A)
- SLP(C) No. 35783/2016 (XII-A)
- SLP(C) No. 36564/2016 (XII-A)

- SLP(C) No. 37989/2016 (XII-A)
- SLP(C) No. 36587/2016 (XII-A)
- SLP(C) No. 36583/2016 (XII-A)
- SLP(C) No. 36582/2016 (XII-A)
- SLP(C) No. 36585/2016 (XII-A)
- SLP(C) No. 36584/2016 (XII-A)
- SLP(C) No. 36577/2016 (XII-A)
- SLP(C) No. 36566/2016 (XII-A)
- SLP(C) No. 36563/2016 (XII-A)
- SLP(C) No. 36569/2016 (XII-A)
- SLP(C) No. 37994/2016 (XII-A)
- SLP(C) No. 37993/2016 (XII-A) ( FOR ON IA 11/ 9601 of 2017) SLP(C) No. 37992/2016 (XII-A) ( FOR ON IA 13/9610 of 2017) SLP(C) No. 38000/2016 (XII-A)
- SLP(C) No. 37990/2016 (XII-A) (FOR ON IA 12/9604 of 2017) SLP(C) No. 37995/2016 (XII-A)
- SLP(C) No. 38002/2016 (XII-A)
- SLP(C) No. 38003/2016 (XII-A)
- SLP(C) No. 38006/2016 (XII-A)
- SLP(C) No. 38005/2016 (XII-A)
- SLP(C) No. 726/2017 (XII-A)
- SLP(C) No. 36601/2017 (XII-A)
- (FOR PERMISSION TO FILE  $\mathtt{SLP}$ onΙA 40789/2017 ON 40790/2017 FOR CONDONATION  $\mathbf{OF}$ DELAY IN FILING ΙA FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 40791/2017
- FOR [PERMISSION TO FILE ANNEXURES] ON IA 40792/2017)
- SLP(C) No. 32764/2017 (XII-A)
- SLP(C) No. 25248/2017 (XII-A)
- No.85353/2017-CONDONATION **FILING**  $\mathbf{OF}$ DELAY ΙN and IA No.85360/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and ΙA No.85349/2017-PERMISSION TO FILE SLP/TP and IA

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No.85358/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)
 SLP(C) No. 25201/2017 (XII-A)
(IA No.93123/2017-MODIFICATION OF COURT ORDER)
SLP(C) No. 25251/2017 (XII-A)
SLP(C) No. 25066/2017 (XII-A)
(FOR ADMISSION and I.R. and IA No.81315/2017-CONDONATION OF DELAY
IN FILING and IA No.81320/2017-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.81326/2017-EXEMPTION FROM FILING O.T.
          No.81313/2017-PERMISSION
                                      TO
                                           FILE
                                                 SLP/TP
                                                             and
                                                                   IA
No.81317/2017-CONDONATION
                             OF
                                  DELAY
                                           IN
                                                 REFILING
                                                            and
                                                                   IA
No.81324/2017-PERMISSION
                               FILE
                                     ADDITIONAL
                                                  DOCUMENTS
                          TO
                                                              and
                                                                   ΙA
No.93240/2017-MODIFICATION OF COURT ORDER)
 SLP(C) No. 25067/2017 (XII-A)
     No.83509/2017-CONDONATION
                                  OF
                                       DELAY
                                               IN
                                                    FILING
                                                             and
                                                                   IA
No.83512/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED
                                                             JUDGMENT
           No.83514/2017-EXEMPTION
                                     FROM
                                            FILING
                                                      O.T.
                                                             and
                                                                   IA
No.83507/2017-PERMISSION
                             TO
                                   FILE
                                            SLP/TP
                                                           and
                                                                   IA
No.83515/2017-DELETING
                          THE
                                NAME
                                        OF
                                              RESPONDENT
                                                                   IA
                                                            and
No.83518/2017-PERMISSION
                          TO
                               FILE
                                     ADDITIONAL
                                                  DOCUMENTS
                                                                   IA
                                                             and
No.86218/2017-impleading party and IA No.93145/2017-MODIFICATION OF
COURT ORDER)
 SLP(C) No. 25046/2017 (XII-A)
     No.80972/2017-CONDONATION
                                  OF
                                       DELAY
                                               IN
                                                    FILING
                                                             and
                                                                   IA
No.80973/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED
                                                             JUDGMENT
           No.80975/2017-EXEMPTION
and
                                     FROM
                                            FILING
                                                      O.T.
                                                             and
                                                                   IA
                                            SLP/TP
No.80971/2017-PERMISSION
                             TO
                                   FILE
                                                           and
                                                                   IA
No.80974/2017-PERMISSION
                          TO
                               FILE
                                     ADDITIONAL DOCUMENTS
                                                                   IA
                                                             and
No.93242/2017-MODIFICATION OF COURT ORDER)
 SLP(C) No. 25195/2017 (XII-A)
     No.84372/2017-PERMISSION
                                TO
                                     FILE
                                            SLP/TP
                                                     and
                                                             and
                                                                   IA
No.84375/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED
                                                             JUDGMENT
and
           No.84382/2017-EXEMPTION
      IA
                                     FROM
                                            FILING
                                                      O.T.
                                                             and
                                                                   IA
No.84384/2017-DELETING
                          THE
                                        OF
                                NAME
                                              RESPONDENT
                                                            and
                                                                   IA
No.84387/2017-PERMISSION
                          TO
                               FILE
                                     ADDITIONAL
                                                  DOCUMENTS
                                                             and
                                                                   IA
No.86220/2017-impleading party and IA No.93160/2017-MODIFICATION OF
COURT ORDER)
 SLP(C) No. 25065/2017 (XII-A)
     No.82705/2017-CONDONATION
(IA
                                  OF
                                       DELAY
                                               IN
                                                    FILING
                                                             and
                                                                   IA
No.82706/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED
                                                             JUDGMENT
and
           No.82710/2017-EXEMPTION
                                     FROM
                                            FILING
                                                      O.T.
                                                                   IA
                                                             and
No.82711/2017-DELETING
                          THE
                                NAME
                                        OF
                                              RESPONDENT
                                                            and
                                                                   IA
No.82714/2017-PERMISSION
                          TO
                               FILE
                                     ADDITIONAL
                                                  DOCUMENTS
                                                             and
                                                                   TA
No.86208/2017-impleading party and IA No.93134/2017-MODIFICATION OF
COURT ORDER)
SLP(C) No. 25203/2017 (XII-A)
( and IA No.93154/2017-MODIFICATION OF COURT ORDER)
SLP(C) No. 25208/2017 (XII-A)
( and IA No.93150/2017-MODIFICATION OF COURT ORDER)
 SLP(C) No. 25207/2017 (XII-A)
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( and IA No.93157/2017-MODIFICATION OF COURT ORDER)

( and IA No.93295/2017-MODIFICATION OF COURT ORDER)

SLP(C) No. 25212/2017 (XII-A)

SLP(C) No. 25220/2017 (XII-A)

(and IA No.93301/2017-MODIFICATION OF COURT ORDER) SLP(C) No. 25255/2017 (XII-A)

SLP(C) No. 25228/2017 (XII-A)

( and IA No.93141/2017-MODIFICATION OF COURT ORDER)

SLP(C) No. 25227/2017 (XII-A)

( and IA No.93129/2017-MODIFICATION OF COURT ORDER)

SLP(C) No. 26836/2017 (XII-A)

(FOR ADMISSION and I.R. and IA No. 90897/2017-CONDONATION OF DELAY IN FILING and IA No.90901/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.90902/2017-EXEMPTION FROM FILING O.T. No.90896/2017-PERMISSION TO SLP/TP FILE IA and No.90898/2017-CONDONATION OF IN REFILING DELAY and TA No.90899/2017-PERMISSION TO FILE ADDITIONAL **DOCUMENTS** Mr. Guntur Prabhakar, Standing Counsel for the State of Andhra Pradesh)

SLP(C) No. 25229/2017 (XII-A)

(FOR ADMISSION and I.R. and and IA No.84332/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.84335/2017-EXEMPTION FROM FILING O.T. and IA No.84330/2017-PERMISSION TO FILE SLP/TP and IA No.84333/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS [TO BE TAKEN UP ALONGWITH ITEM NO. 15 I.E. D.NO.23844/2017] and IA No.93246/2017-MODIFICATION OF COURT ORDER)

SLP(C) No. 25252/2017 (XII-A)

SLP(C) No. 25250/2017 (XII-A)

SLP(C) No. 25254/2017 (XII-A)

SLP(C) No. 25253/2017 (XII-A)

SLP(C) No. 26838/2017 (XII-A)

No.94278/2017-CONDONATION OF DELAY IN FILING and TA No.94281/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT No.94284/2017-EXEMPTION FROM FILING O.T. and IA No.96538/2017-INTERVENTION/IMPLEADMENT and IA No.94275/2017-PERMISSION TO FILE SLP/TP and ΙA No.94286/2017-DELETING THE NAME OF RESPONDENT IA and No.94288/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

SLP(C) No. 30706/2017 (XII-A)

No.108338/2017-CONDONATION DELAY OF IN FILING and TΑ No.109465/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT No.109253/2017-INTERVENTION/IMPLEADMENT and ΙA No.108339/2017-PERMISSION SLP/TP TO FILE IA and THE No.108341/2017-DELETING NAME OF RESPONDENT IA and No.108343/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

## SLP(C) No. 26842/2017 (XII-A)

No.94569/2017-CONDONATION OF **DELAY** IN FILING IA No.94570/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and No.94571/2017-EXEMPTION FROM FILING O.T. and IA No.94568/2017-PERMISSION TO SLP/TP IA FILE and

No.94573/2017-DELETING THE NAME OF RESPONDENT and IA No.94576/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.96541/2017-impleading party)

SLP(C) No. 26843/2017 (XII-A)

No.95017/2017-CONDONATION OF **DELAY** IN FILING and IA No.95024/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ΙA No.95027/2017-EXEMPTION FROM **FILING** O.T. and IA and No.96537/2017-INTERVENTION/IMPLEADMENT and IA No.95014/2017-PERMISSION TO FILE SLP/TP IA and No.95030/2017-DELETING THE NAME OF RESPONDENT and IA No.95031/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

SLP(C) No. 32777/2017 (XII-A)

(IA No.126109/2017-INTERVENTION/IMPLEADMENT)

SLP(C) No. 27300/2017 (XII-A)

(FOR ADMISSION and I.R. and IA No.97542/2017-CONDONATION OF DELAY IN FILING and IA No.97544/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.97543/2017-PERMISSION TO FILE SLP/TP and IA No.97545/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.120661/2017-AMENDMENT OF PRAYER OF STAY)

SLP(C) No. 32771/2017 (XII-A)

No.118775/2017-CONDONATION OF DELAY IN FILING and TΑ No.118783/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and No.118784/2017-EXEMPTION FROM FILING O.T. and IA No.118773/2017-PERMISSION SLP/TP TO FILE and IA No.118780/2017-DELETING NAME THE OF RESPONDENT IA and No.118782/2017-PERMISSION TO  ${ t FILE}$ ADDITIONAL DOCUMENTS TA No.120638/2017-impleading party)

SLP(C) No. 32770/2017 (XII-A)

No.118755/2017-CONDONATION OF **DELAY** IN FILING and IA No.118764/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT No.118761/2017-EXEMPTION FROM and FILING and IA No.118754/2017-PERMISSION SLP/TP TO FILE and IA No.118758/2017-DELETING THE NAME OF RESPONDENT and IA No.118759/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.120643/2017-impleading party)

SLP(C) No. 32775/2017 (XII-A)

(FOR ADMISSION and I.R. and IA No.119802/2017-CONDONATION OF DELAY IN FILING and IA No.119806/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.119808/2017-EXEMPTION FROM FILING O.T. No.120397/2017-INTERVENTION/IMPLEADMENT and IA No.119803/2017-PERMISSION TO SLP/TP FILE and IA No.119810/2017-DELETING THE NAME OF RESPONDENT and IA No.119811/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS) SLP(C) No. 36603/2017 (XII-A)

No.126716/2017-CONDONATION OF DELAY IN FILING and IA No.126717/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT No.126718/2017-EXEMPTION FROM FILING O.T. and IA No.126715/2017-PERMISSION TO FILE SLP/TP and IA No.126720/2017-DELETING THE NAME OF RESPONDENT and IA No.126719/2017-PERMISSION ADDITIONAL TO FILE **DOCUMENTS** and ΙA No.7463/2018-impleading and IA party

No.7475/2018-CLARIFICATION/DIRECTION)

SLP(C) No. 32768/2017 (XII-A)

SLP(C) No. 32773/2017 (XII-A)

No.118790/2017-CONDONATION OF DELAY IN FILING and IA No.118791/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT No.118793/2017-EXEMPTION FROM and FILING and IA No.118788/2017-PERMISSION SLP/TP TO FILE and IA No.118799/2017-DELETING THE NAME OF RESPONDENT and IA No.118794/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and TA No.120650/2017-impleading party)

IA No.119544/2017-CONDONATION OF DELAY IN FILING No.119548/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT No.119562/2017-APPLICATION **FORDELETION** OF **PERFORMA** RESPONDENT and IA No.119549/2017-EXEMPTION FROM FILING O.T. and IA No.120635/2017-INTERVENTION/IMPLEADMENT and IA No.119538/2017-PERMISSION TO FILE SLP/TP IA and No.119565/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

SLP(C) No. 32762/2017 (XII-A) No.117097/2017-CONDONATION OF **DELAY** IN FILING and TΑ No.117108/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT No.117111/2017-EXEMPTION FROM **FILING** O.T. and IA No.118932/2017-INTERVENTION/IMPLEADMENT and IA SLP/TP No.117093/2017-PERMISSION TO FILE and IA No.117110/2017-DELETING THE NAME OF RESPONDENT IA and No.117109/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

SLP(C) No. 32776/2017 (XII-A) (FOR ADMISSION and I.R. and IA No.120333/2017-CONDONATION OF DELAY IN FILING and IA No.120338/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.120340/2017-EXEMPTION FROM FILING O.T. No.120337/2017-PERMISSION and TO FILE SLP/TP and IA No.120345/2017-DELETING THE NAME OF RESPONDENT and IA No.120348/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS IA No.122229/2017-impleading party)

SLP(C) No. 32769/2017 (XII-A)

No.117876/2017-CONDONATION OF **DELAY** IN FILING and IA No.117877/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT No.117879/2017-EXEMPTION FROM FILING O.T. and IA No.118936/2017-INTERVENTION/IMPLEADMENT and IA SLP/TP No.117874/2017-PERMISSION TO and IA FILE No.117880/2017-DELETING THE NAME OF RESPONDENT and TΑ No.117881/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

SLP(C) No. 8703/2018 (XII-A)

FOR CONDONATION  $\mathsf{OF}$ DELAY IN **FILING** ON IA 128402/2017 FOR EXEMPTION FROM FILING C/C OF IMPUGNED JUDGMENT ON IA THE 128404/2017

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 128407/2017 FOR EXEMPTION FROM FILING O.T. ON ΤA 128408/2017 CLARIFICATION/DIRECTION FOR ON ΙA 26572/2018 FOR CLARIFICATION/DIRECTION ON IA 26576/2018) SLP(C) No. 32772/2017 (XII-A)

(FOR ADMISSION and I.R. and IA No.119353/2017-CONDONATION OF DELAY IN FILING and IA No.119354/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.119358/2017-EXEMPTION FROM FILING O.T. and ΙA No.119357/2017-PERMISSION TO FILE SLP/TP and

No.119361/2017-DELETING THE NAME OF RESPONDENT ΙA and No.119364/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.120388/2017-impleading party) SLP(C) No. 32774/2017 (XII-A) (FOR ADMISSION and I.R. and IA No.119703/2017-CONDONATION OF DELAY IN FILING and IA No.119705/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.119706/2017-EXEMPTION FROM FILING O.T. and No.120393/2017-INTERVENTION/IMPLEADMENT and IA No.119704/2017-PERMISSION TO SLP/TP FILE and IA No.119707/2017-DELETING THE NAME OF RESPONDENT and IA No.119708/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS) SLP(C) No. 32767/2017 (XII-A) No.119464/2017-CONDONATION DELAY OF IN FILING and TΑ No.119466/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT No.119467/2017-EXEMPTION FROM FILING O.T. and IA No.120633/2017-INTERVENTION/IMPLEADMENT IA and SLP/TP No.119462/2017-PERMISSION TO FILE and IA No.119465/2017-DELETING THE NAME OF RESPONDENT and IA No.119468/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS) SLP(C) No. 36606/2017 (XII-A) (FOR ADMISSION and I.R. IA No.126503/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.126505/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS) SLP(C) No. 36607/2017 (XII-A) (FOR ADMISSION and I.R. and IA No.126454/2017-CONDONATION OF DELAY IN FILING and IA No.126459/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.126452/2017-PERMISSION TO FILE SLP/TP and IA No.126461/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS) SLP(C) No. 8704/2018 (XII-A) (FOR ADMISSION and I.R. and IA No.128414/2017-CONDONATION OF DELAY IN FILING and IA No.128417/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.128421/2017-EXEMPTION FROM FILING O.T. No.128416/2017-PERMISSION TO FILE SLP/TP and IA No.128420/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS) SLP(C) No. 1786/2018 (XII-A) (FOR ADMISSION and I.R. and IA No.134377/2017-CONDONATION OF DELAY IN FILING and IA No.134387/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.134382/2017-EXEMPTION FROM FILING O.T. SLP/TP and No.134381/2017-PERMISSION TO FILE and IA No.134384/2017-DELETING THE NAME OF RESPONDENT and IA No.134385/2017-PERMISSION ADDITIONAL TO FILE DOCUMENTS and IA No.135434/2017-INTERVENTION/IMPLEADMENT) SLP(C) No. 36605/2017 (XII-A) (FOR ADMISSION and I.R. and IA No.129667/2017-CONDONATION OF DELAY IN FILING and IA No.129668/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.129666/2017-PERMISSION TO FILE SLP/TP and IA No.129669/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS) SLP(C) No. 1787/2018 (XII-A)

(FOR ADMISSION and I.R. and IA No.134588/2017-CONDONATION OF DELAY IN FILING and IA No.134598/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.134592/2017-EXEMPTION FROM FILING O.T. No.135431/2017-INTERVENTION/IMPLEADMENT

FILE

SLP/TP

TO

and

and

ΙA

IA

and

IΑ

No.134591/2017-PERMISSION

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No.134594/2017-DELETING
                          THE
                                 NAME
                                        OF
                                              RESPONDENT
                                                            and
                                                                  ΙA
No.134597/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)
 SLP(C) No. 1789/2018 (XII-A)
(FOR ADMISSION and I.R. and IA No.134616/2017-CONDONATION OF DELAY
IN FILING and IA No.134622/2017-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.134618/2017-EXEMPTION FROM FILING O.T.
              No.135423/2017-INTERVENTION/IMPLEADMENT
                                                          and
                                                                  TA
No.134617/2017-PERMISSION
                             TO
                                    FILE
                                            SLP/TP
                                                           and
                                                                  ΙA
No.134619/2017-DELETING
                          THE
                                 NAME
                                        OF
                                              RESPONDENT
                                                            and
                                                                  IA
No.134620/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)
 SLP(C) No. 1788/2018 (XII-A)
(FOR ADMISSION and I.R. and IA No.134554/2017-CONDONATION OF DELAY
IN FILING and IA No.134560/2017-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.134557/2017-EXEMPTION FROM FILING O.T.
              No.135476/2017-INTERVENTION/IMPLEADMENT
                                                          and
                                                                  IA
No.134556/2017-PERMISSION
                             TO
                                                           and
                                                                  IA
No.134558/2017-DELETING
                          THE
                                 NAME
                                        OF
                                              RESPONDENT
                                                            and
                                                                  IA
No.134559/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)
 SLP(C) No. 1790/2018 (XII-A)
(FOR ADMISSION and I.R. and IA No.134502/2017-CONDONATION OF DELAY
IN FILING and IA No.134514/2017-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.134507/2017-EXEMPTION FROM FILING O.T.
              No.135447/2017-INTERVENTION/IMPLEADMENT
No.134505/2017-PERMISSION
                             TO
                                    FILE
                                            SLP/TP
                                                           and
                                                                  IA
No.134509/2017-DELETING
                          THE
                                 NAME
                                              RESPONDENT
                                        OF
                                                            and
                                                                  IA
No.134511/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)
 SLP(C) No. 1791/2018 (XII-A)
(FOR ADMISSION and I.R. and IA No.134468/2017-CONDONATION OF DELAY
IN FILING and IA No.134476/2017-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.134470/2017-EXEMPTION FROM FILING O.T.
              No.135435/2017-INTERVENTION/IMPLEADMENT
                                                          and
                                                                  IA
No.134469/2017-PERMISSION
                                            SLP/TP
                             TO
                                    FILE
                                                           and
                                                                  IA
No.134472/2017-DELETING
                          THE
                                 NAME
                                        OF
                                              RESPONDENT
                                                            and
                                                                  IA
No.134474/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)
 SLP(C) No. 1792/2018 (XII-A)
(FOR ADMISSION and I.R. and IA No.134420/2017-CONDONATION OF DELAY
IN FILING and IA No.134427/2017-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.134424/2017-EXEMPTION FROM FILING O.T.
and
              No.135439/2017-INTERVENTION/IMPLEADMENT
       IA
                                                          and
                                                                  IA
No.134423/2017-PERMISSION
                             TO
                                    FILE
                                            SLP/TP
                                                           and
                                                                  IA
No.134425/2017-DELETING
                          THE
                                 NAME
                                        OF
                                              RESPONDENT
                                                            and
                                                                  IA
No.134426/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)
 SLP(C) No. 1793/2018 (XII-A)
(FOR ADMISSION and I.R. and IA No.134842/2017-CONDONATION OF DELAY
IN FILING and IA No.134849/2017-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.134844/2017-EXEMPTION FROM FILING O.T.
              No.135452/2017-INTERVENTION/IMPLEADMENT
and
                                                          and
                                                                  IA
No.134843/2017-PERMISSION
                             TO
                                    FILE
                                            SLP/TP
                                                           and
                                                                  IA
No.134845/2017-DELETING
                          THE
                                 NAME
                                        OF
                                              RESPONDENT
                                                            and
                                                                  IA
No.134846/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)
 SLP(C) No. 1794/2018 (XII-A)
(FOR ADMISSION and I.R. and IA No.134610/2017-CONDONATION OF DELAY
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IN FILING and IA No.134615/2017-EXEMPTION FROM FILING C/C OF THE

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IMPUGNED JUDGMENT and IA No.134612/2017-EXEMPTION FROM FILING O.T.
              No.135472/2017-INTERVENTION/IMPLEADMENT
                                                                  TΑ
No.134611/2017-PERMISSION
                             TO
                                    FILE
                                            SLP/TP
                                                           and
                                                                  IA
No.134613/2017-DELETING
                          THE
                                 NAME
                                        OF
                                              RESPONDENT
                                                            and
                                                                  ΙA
No.134614/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)
 SLP(C) No. 1795/2018 (XII-A)
(FOR ADMISSION and I.R. and IA No.136839/2017-CONDONATION OF DELAY
IN FILING and IA No.136854/2017-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.136842/2017-EXEMPTION FROM FILING O.T.
              No.137039/2017-INTERVENTION/IMPLEADMENT
                                                           and
No.136837/2017-PERMISSION
                             TO
                                    FILE
                                            SLP/TP
                                                           and
                                                                  IA
No.136848/2017-DELETING
                          THE
                                 NAME
                                        OF
                                              RESPONDENT
                                                                  IA
                                                            and
No.136850/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)
 SLP(C) No. 3402/2018 (XII-A)
     No.4845/2018-CONDONATION
                                 OF
                                      DELAY
                                              IN
                                                   FILING
                                                                  IA
No.4846/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and
      No.4850/2018-EXEMPTION
                                FROM
                                        FILING
                                                   O.T.
                                                           and
                                                                  IA
No.4848/2018-PERMISSION
                            TO
                                           SLP/TP
                                  FILE
                                                           and
                                                                  IA
No.4852/2018-DELETING
                         THE
                                                                  IA
                                NAME
                                       OF
                                             RESPONDENT
                                                           and
No.4854/2018-PERMISSION
                         TO
                              FILE
                                    ADDITIONAL
                                                 DOCUMENTS
                                                             and
                                                                  TΑ
No.8017/2018-impleading party)
 SLP(C) No. 4711/2018 (XII-A)
       No.16137/2018-CONDONATION
                                   OF
                                        DELAY
                                                IN
                                                    FILING
                                                             and
                                                                  IA
No.16138/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
          No.16136/2018-PERMISSION
                                                 SLP/TP
                                     TO
                                          FILE
                                                             and
                                                                  IA
No.16139/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)
 SLP(C) No. 3403/2018 (XII-A)
(FOR ADMISSION and I.R. and IA No.8803/2018-CONDONATION OF DELAY IN
        and IA No.8805/2018-EXEMPTION FROM FILING C/C
FILING
                                                             OF
IMPUGNED JUDGMENT and IA No.8804/2018-PERMISSION TO FILE SLP/TP )
 SLP(C) No. 3406/2018 (XII-A)
(FOR ADMISSION and I.R. and IA No.3633/2018-CONDONATION OF DELAY IN
        and IA No.3632/2018-EXEMPTION FROM FILING C/C
IMPUGNED JUDGMENT and IA No.3634/2018-PERMISSION TO FILE SLP/TP
and IA No.3636/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)
 SLP(C) No. 3407/2018 (XII-A)
     No.3761/2018-CONDONATION
                                 OF
                                      DELAY
                                              IN
                                                   FILING
                                                            and
                                                                  IA
No.3762/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and
ΤA
      No.3764/2018-EXEMPTION
                                FROM
                                        FILING
                                                   O.T.
                                                           and
                                                                  TΑ
No.3763/2018-PERMISSION
                            TO
                                  FILE
                                           SLP/TP
                                                           and
                                                                  IA
No.3765/2018-DELETING
                                       OF
                                             RESPONDENT
                         THE
                                NAME
                                                           and
                                                                  IA
No.3767/2018-PERMISSION TO
                              FILE
                                    ADDITIONAL
                                                 DOCUMENTS
                                                                  IA
No.8027/2018-impleading party)
 SLP(C) No. 3408/2018 (XII-A)
(FOR ADMISSION and I.R. and IA No.6820/2018-CONDONATION OF DELAY IN
             IA No.6822/2018-EXEMPTION FROM FILING
FILING
        and
                                                        C/C
                                                             OF
IMPUGNED JUDGMENT and IA No.6825/2018-EXEMPTION FROM FILING O.T.
               No.8015/2018-INTERVENTION/IMPLEADMENT
                                                          and
                                                                  ΙA
No.6823/2018-PERMISSION
                            TO
                                  FILE
                                           SLP/TP
                                                           and
                                                                  IA
                                       OF
No.6827/2018-DELETING
                         THE
                                NAME
                                             RESPONDENT
                                                                  IA
                                                           and
No.6828/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)
SLP(C) No. 3420/2018 (XII-A)
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( FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA

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10342/2018 FOR PERMISSION TO FILE SLP/TP
                                              ON IA 10343/2018 FOR
EXEMPTION FROM FILING O.T. ON IA 10344/2018 FOR DELETING THE NAME
OF RESPONDENT ON IA 10346/2018 FOR PERMISSION TO FILE ADDITIONAL
DOCUMENTS ON IA 10347/2018 FOR INTERVENTION/IMPLEADMENT ON
10376/2018)
 SLP(C) No. 3409/2018 (XII-A)
        No.4156/2018-CONDONATION
                                   \mathsf{OF}
                                       DELAY
                                               IN
                                                    FILING
                                                                  TA
No.4157/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and
IA No.4152/2018-PERMISSION TO FILE SLP/TP)
 SLP(C) No. 3410/2018 (XII-A)
        No.7774/2018-CONDONATION
                                   OF
                                       DELAY
                                                    FILING
                                               IN
                                                            and
                                                                  ΙA
No.7777/2018-EXEMPTION
                           FROM
                                     FILING
                                                O.T.
                                                                  IA
                                                          and
No.7778/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)
 SLP(C) No. 3411/2018 (XII-A)
(FOR ADMISSION and I.R. and IA No. 7807/2018-CONDONATION OF DELAY IN
       and IA No.7808/2018-EXEMPTION FROM FILING C/C
IMPUGNED JUDGMENT and IA No.7814/2018-EXEMPTION FROM FILING O.T.
               No.8150/2018-INTERVENTION/IMPLEADMENT
        ΙA
                                                          and
                                                                  IA
No.7800/2018-PERMISSION
                            TO
                                           SLP/TP
                                  FILE
                                                                  IA
                                                          and
No.7818/2018-DELETING
                         THE
                               NAME
                                       OF
                                             RESPONDENT
                                                           and
                                                                  TΑ
No.7819/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)
SLP(C) No. 3412/2018 (XII-A)
(FOR ADMISSION and I.R. and IA No.7124/2018-CONDONATION OF DELAY IN
        and IA No.7127/2018-EXEMPTION FROM FILING C/C
FILING
                                                            OF
IMPUGNED JUDGMENT and IA No.7129/2018-EXEMPTION FROM FILING O.T.
               No.8022/2018-INTERVENTION/IMPLEADMENT
        ΙA
                                                                  IA
                                                          and
No.7128/2018-PERMISSION
                            TO
                                  FILE
                                           SLP/TP
                                                                  IA
                                                          and
No.7131/2018-DELETING
                         THE
                               NAME
                                       OF
                                             RESPONDENT
                                                           and
                                                                  IA
No.7133/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)
 SLP(C) No. 3413/2018 (XII-A)
        No.4130/2018-CONDONATION
                                   OF
                                       DELAY
                                               IN
                                                    FILING
                                                                  IA
                                                            and
No.4131/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and
     No.4129/2018-PERMISSION
                                TO
                                      FILE
                                              SLP/TP
                                                                  IA
No.4132/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)
 SLP(C) No. 3417/2018 (XII-A)
FOR
                   OF
                                                       10356/2018
     CONDONATION
                        DELAY
                                IN
                                     FILING
                                              ON
                                                  ΙA
FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
10358/2018
FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
                                                ON IA 10359/2018
FOR
                                 RESPONDENT
                                              ON
                                                  ΙA
                                                       10361/2018
     DELETING
                THE
                      NAME
                            OF
FOR
      EXEMPTION
                   FROM
                          FILING
                                    O.T.
                                           ON
                                                 ΙA
                                                       10362/2018
FOR
         INTERVENTION/IMPLEADMENT
                                                          11125/2018
                                        ON
                                                 ΙA
SLP(C) No. 3414/2018 (XII-A)
                                 OF
(IA
     No.7096/2018-CONDONATION
                                      DELAY
                                              IN
                                                   FILING
                                                                  IA
No.7097/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and
      No.7099/2018-EXEMPTION
                                FROM
                                        FILING
                                                   O.T.
                                                           and
                                                                  ΙA
No.8040/2018-INTERVENTION/IMPLEADMENT
                                                  and
                                                                  IA
No.7098/2018-PERMISSION
                                           SLP/TP
                            TO
                                  FILE
                                                          and
                                                                  IA
No.7100/2018-DELETING
                         THE
                               NAME
                                       OF
                                             RESPONDENT
                                                           and
                                                                  IA
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No.7101/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

SLP(C) No. 3415/2018 (XII-A)

(FOR ADMISSION and I.R. and IA No.7831/2018-CONDONATION OF DELAY IN FILING and IA No.7832/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.7829/2018-PERMISSION TO FILE SLP/TP ) SLP(C) No. 4710/2018 (XII-A)

No.16094/2018-CONDONATION OF **DELAY** IN FILING and IA No.16100/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT No.16092/2018-PERMISSION TO FILE SLP/TP and TA No.16099/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS) SLP(C) No. 3416/2018 (XII-A)

No.7085/2018-CONDONATION OF DELAY IN FILING IA No.7086/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and No.7090/2018-EXEMPTION FROM FILING O.T. and IA No.8044/2018-INTERVENTION/IMPLEADMENT and IA No.7087/2018-PERMISSION TO TITE SLP/TP and IA No.7091/2018-DELETING THE NAME OF RESPONDENT and IA No.7092/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS) SLP(C) No. 3419/2018 (XII-A)

SLP(C) No. 3418/2018 (XII-A) (FOR PERMISSION TO FILE SLP/TP ON IA 10271/2018 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 10273/2018

SLP(C) No. 6755/2018 (XII-A)

(FOR ADMISSION and I.R. and IA No.23285/2018-CONDONATION OF DELAY IN FILING and IA No.23293/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.23289/2018-EXEMPTION FROM FILING O.T. No.24170/2018-INTERVENTION/IMPLEADMENT IA and IA No.23288/2018-PERMISSION TO FILE SLP/TP and IA No.23290/2018-DELETING THE NAME OF RESPONDENT IA and No.23291/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS) SLP(C) No. 6754/2018 (XII-A)

No.23699/2018-CONDONATION OF **DELAY** IN FILING and IA No.23701/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT No.23703/2018-EXEMPTION FROM FILING O.T. and IA No.24188/2018-INTERVENTION/IMPLEADMENT and IA No.23702/2018-PERMISSION TO FILE SLP/TP and IA No.23705/2018-DELETING THE OF NAME RESPONDENT and IA No.23706/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

SLP(C) No. 8735/2018 (XII-A)

SLP(C) No. 6756/2018 (XII-A)

(FOR CONDONATION OF DELAY IN FILING ON IA 24602/2018 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 24603/2018 FOR PERMISSION TO FILE SLP/TP ON IA 24604/2018 FOR EXEMPTION FROM FILING O.T. ON IA 24605/2018 FOR DELETING THE NAME OF RESPONDENT ON IA 24606/2018 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 24607/2018 FOR INTERVENTION/IMPLEADMENT ON IA 25103/2018 TO BE TAKEN UP ALONGWITH ITEM NO. 13 I.E. D.NO.5438/2018 ])

SLP(C) No. 6759/2018 (XII-A)

(IA No.29897/2018-impleading party)

SLP(C) No. 7182/2018 (XII-A)

(FOR ADMISSION and I.R. and IA No.29272/2018-CONDONATION OF DELAY

IN FILING and IA No.29273/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.29274/2018-EXEMPTION FROM FILING O.T.) SLP(C) No. 9647/2018 (XII-A)

( FOR CONDONATION OF DELAY IN FILING ON IA 50192/2018 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 50193/2018

FOR PERMISSION TO FILE SLP/TP ON IA 50194/2018) SLP(C) No. 9685/2018 (XII-A)

SLP(C) No. 8502/2018 (XII-A)

(FOR ADMISSION and I.R. and IA No.38112/2018-CONDONATION OF DELAY IN FILING and IA No.38114/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.38117/2018-EXEMPTION FROM FILING O.T. and IA No.38115/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS) SLP(C) No. 8717/2018 (XII-A)

([ TO BE TAKEN UP ALONGWITH ITEM NO. 1 I.E. SLP(C)NO.15009/2016 ]) SLP(C) No. 9238/2018 (XII-A)

(FOR ADMISSION and I.R. and IA No.41993/2018-CONDONATION OF DELAY IN FILING and IA No.41996/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.41999/2018-EXEMPTION FROM FILING O.T. and IA No.41991/2018-PERMISSION TO FILE SLP/TP and IA No.42000/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

SLP(C) No. 8746/2018 (XII-A)

([ TO BE TAKEN UP ALONGWITH ITEM NO. 1 I.E. SLP(C)NO.15009/2016 ]) SLP(C) No. 8739/2018 (XII-A)

SLP(C) No. 8730/2018 (XII-A)

SLP(C) No. 8718/2018 (XII-A)

SLP(C) No. 9681/2018 (XII-A)

(FOR ADMISSION and I.R. and IA No.44708/2018-CONDONATION OF DELAY IN FILING and IA No.44712/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.44715/2018-EXEMPTION FROM FILING O.T. No.45181/2018-INTERVENTION/IMPLEADMENT and TA No.44705/2018-PERMISSION TO FILE SLP/TP and ΙA No.44892/2018-DELETING THE OF NAME RESPONDENT and ΙA No.44717/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS) SLP(C) No. 9645/2018 (XII-A)

SLP(C) No. 7850/2018 (XII-A)

(FOR ADMISSION and I.R. and IA No.42785/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.42786/2018-EXEMPTION FROM FILING O.T.)

SLP(C) No. 8737/2018 (XII-A)

(FOR **PERMISSION** TO FILE SLP/TP ON ΙA 42504/2018 FOR CONDONATION OF DELAY IN FILING ON ΙA 42505/2018 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 42507/2018

ΙA FOR EXEMPTION FROM FILING O.T. ON 42508/2018 FOR NAME RESPONDENT 42509/2018 DELETING THE OF ON ΙA FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 42513/2018 FOR ON 43332/2018 impleading party ΙA

FOR INTERVENTION/IMPLEADMENT ON IA 43332/2018) SLP(C) No. 9679/2018 (XII-A)

SLP(C) No. 8732/2018 (XII-A)

SLP(C) No. 8747/2018 (XII-A)

SLP(C) No. 7848/2018 (XII-A) (FOR ADMISSION and I.R.)

SPECIAL LEAVE PETITION (C) NO. 10385 OF 2018

SPECIAL LEAVE PETITION (C) NO. 10386 OF 2018

SPECIAL LEAVE PETITION (C) NO. 10388 OF 2018

SPECIAL LEAVE PETITION (C) NO. 10389 OF 2018

SPECIAL LEAVE PETITION (C) NO. 10395 OF 2018

SPECIAL LEAVE PETITION (C) NO. 10393 OF 2018

SPECIAL LEAVE PETITION (C) NO. 10394 OF 2018

SPECIAL LEAVE PETITION (C) NO. 10392 OF 2018

SPECIAL LEAVE PETITION (C) NO. 10387 OF 2018

DIARY NO. 13921 OF 2018 (Taken on board)

SPECIAL LEAVE PETITION (C) NO. 18215 OF 2017 (Taken on board)

Date: 19-04-2018 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

HON'BLE MR. JUSTICE NAVIN SINHA

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UPON hearing the counsel the Court made the following O R D E R  $\,$ 

## <u>SLP(C) No. 36603/2017 (Item No. 7.129)</u>

Detag from the batch and list on 03.05.2018.

## Rest of the matters

Diary No. 13921 of 2018 and SLP (C) No. 18215 of 2017 are taken on record. Permission to file Special Leave Petition(s) is granted.

Delay condoned. Leave granted.

The appeals are disposed of in terms of the signed non-reportable Judgment.

Pending Interlocutory Applications, if any, stand disposed of.

(JAYANT KUMAR ARORA) COURT MASTER (RENU DIWAN)
ASSISTANT REGISTRAR

(Signed non-reportable Judgment is placed on the file)